

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:5517
ANSWERED ON:29.04.2010
LAW FOR SCAMS
Aaron Rashid Shri J.M.

Will the Minister of LAW AND JUSTICE be pleased to state:

(a): whether the existing laws relating to scams involving crores of public exchequer money like siphoning of crores of rupees meant for development of various projects of State of Jharkhand and fake appointments detected in Municipal Corporation of Delhi as reported in the electronic as well as print media is sufficient to deal with such cases; and

(b) if so, the steps taken by the Government to enact a new more stringent law to deal with such scams and to set up Special Courts throughout the country in order to get speedy trial of cases involving misuse/ siphoning of huge amount of public exchequer?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

(a)&(b): The information is being collected and will be laid on the Table of the House.